

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 217/TT/2013**

**Subject:** Approval of transmission tariff for (i) Malanpur-Auraiya 220 kV line, (ii) Mehgaon-Auraiya 220 kV line, (iii) Badod-Kota 220 kV line, (iv) Badod-Modak 220 kV line, (v) Kalmeshwar-Pandhurna 220 kV line, (vi) Kotmikala-Amarkantak-1, 220 kV line, (vii) Kotmikala-Amarkantak-2, 220 kV line, (viii) Sardar sarovar-Rajgarh-1, 400 kV line and (ix) Sardar sarovar-Rajgarh-2, 400 kV line.

**Petitioner:** Madhya Pradesh Power Transmission Company Limited (MPPTCL)

**Respondents:** NTPC Limited and 8 others

**AND**

**Petition No. 218/TT/2013**

**Subject:** Approval of transmission tariff for 400 kV Mandola-Bawana D/C and 400 kV Ballabgarh-Bamnauli D/C lines with 4 nos., 400 kV bays in Northern Region.

**Petitioner:** Delhi Transco Limited (DTL)

**Respondents:** Himachal Pradesh State Electricity Board and 15 others

**Date of Hearing:** 4.6.2015

**Coram:** Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

**Parties present:** Shri Vincent D'souza, (MPPTCL)  
Shri Sumit Gupta, DTL  
Shri S.K. Chalumedi, DTL  
Shri S.P. Singh, DTL  
Shri N.K. Sharma, DTL



## Record of Proceedings

The representatives of Madhya Pradesh Power Transmission Company Limited and Delhi Transco Limited submitted that information sought by the Commission has already been submitted.

2. The Commission directed the respondents to file their reply by 25.6.2015 and the petitioner to file its rejoinder, with a copy to the respondents, on affidavit by 5.7.2015.

3. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

4. Subject to the above, Commission reserved the order in the petition.

By Order of the Commission

sd/-  
(T. Rout)  
Chief (Legal)

